

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
15-04-2024 AT 10:30 AM**

**CP(IB) No. 383/95/HDB/2022**  
u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

Union Bank of India

...Petitioner

**AND**

Shri. M Pradeep  
(Personal Guarantor of M/s. Thexa Pharma Pvt Ltd)

...Respondent

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CP(IB) No. 383/95/HDB/2022**

Learned Counsel Smt Mummaneni Vazra Laxmi, for Resolution professional present through Video Conference.

Resolution Professional called absent. Compliance of the direction of this Tribunal dated 06.03.2024 to the Resolution Professional report not reported. Let Resolution Professional be present on the next hearing date and explain why action should not be recommended against him for not complying the directions of this Tribunal. Matter adjourned to 03.05.2024.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**